

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) to (c) The provisions of Anti-dumping laws in India with regard to exchange of information, disclosure, oral hearing, etc. make the investigations transparent subject to the provisions of confidentiality. Further, the notifications issued by the Designated Authority are detailed and touch upon all aspects of the investigations. Therefore, there is no specific proposal for bringing about any changes in this regard.

(d) The details of cases where preliminary/final findings have been announced are given in the Statement attached.

#### Statement

#### A. Cases where Definitive (Final) Anti Dumping Duties recommended

Product	Country/ies	Range of Duty Recommended (Rs. per Unit)
1	2	3
1. PVC Resin*	Brazil Mexico Korea RP USA	2036/MT 1619/MT 1253/MT 504/MT
2. Bisphenol-A**	Japan	7477/MT
3. Potassium Permanganate	China PR	5992/MT
4. Isobutyl Benzene \$	China PR	10634/MT
5. 3,4,5 Trimethoxy Benzaldehyde (TMBA)	China PR	237/Kg.
6. Theophylline Caffeine	China PR	108/Kg. 101/Kg.
7. Acrylonitrile Butadiene Rubber(NBR)	Japan	19306/MT
8. Bisphenol-A	Brazil Russia	10263/MT 12559/MT
9. Sodium Ferrocyanide	China PR	16358/MT to 20287/MT
10. Dead Burnt Magnesite (DBM)	China PR	1333/MT to 1925/MT
11. Low Carbon Ferro Chrome (LCFC)	Russia Kazakhstan	10900 to 18600/MT 18500/MT
12. 8-Hydroxyquinoline	China PR	183/Kg to 206/Kg
13. Bisphenol-A	USA	10,000/MT
14. Acrylonitrile Butadiene Rubber(NBR)	Germany Korea RP	13255/MT 8316/MT
15. Acrylic Fibres	USA, Korea RP Thailand	6.30 to 42.93 per kg.

1	2	3	4
16. Catalysts	Denmark	21.24-192.01 per ltr.	
17. Graphite Electrodes ***		5517-30997/MT	
18. Newsprint	USA, Canda, Russia	Reference price 22958-26696/MT	
19. PTA	Thailand, Korea, RP, Indonesia	1130-3375/MT	
20. Vitamin-C	China PR, Japan	27.59-61 per kg.	

\* Duties recommended to be discontinued on 23.12.1997 after review.

\*\* Increased to 8434/MT after review.

\$ Increased to 12465/MT after review.

\*\*\* USA, China, Spain, Italy, Germany, Belgium, Austria, France.

#### B. Cases recommended for provisional duties and investigation in Progress

Product	Country/ies	Recommendation date	Quantum of Duty Recommended
1. Magnesium	China PR	06.02.98	27509/MT
2. Metallurgical Coke	China PR	20.03.98	1800/MT
3. Polystyrene	Korea RP, Japan, Taiwan Malaysia	12.05.98	Nil to 11388/MT

#### Earnings of Mahanadi Coalfield

540. SHRI AJIT JOGI: Will the Minister of COAL be pleased to state:

(a) the total revenue earned by Mahanadi Coalfield during each of the last three years;

(b) whether the Government propose to expand the activities of the above Coalfield; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) The total revenue earned by Mahanadi Coalfields Limited (MCL) during the last three years is given below :

(Rs. in crores)

1996-97	1995-96	1994-95
1014.46	1081.94	810.12

(b) Yes, Sir.

(c) The actual production of coal in MCL in 1996-97 was 37.366 million tonnes. The tentative targets of coal production of the company in 1997-98 and 2001-02, the terminal year of the Ninth Plan are 39.50 million tonnes and 47.20 Mts. respectively. Presently MCL is having five ongoing coal projects with a capital outlay of Rs. 865.02 crores with a total capacity of 20.10 million tonnes per year. Moreover, advance action schemes have been sanctioned for six more coal projects of MCL with a total capacity of 20.35 million tonnes per year.

#### Anti Dumping Law

541. SHRI MOHAN SINGH : Will the Minister of COMMERCE be pleased to state:

(a) whether anti-dumping law has been strictly imposed in Europe and America on the import of rice and cotton cloth;

(b) if so, the quantity of Basmati rice and cotton cloth exported to the above countries during each of the last two years; and

(c) the extent to which Indian export is likely to be affected by this law and the steps taken by the Government to save Indian export?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) Anti-dumping investigation against export of unbleached cotton fabrics from India had been initiated by the European Commission and a provisional duty ranging from 4.9% to 16.9% has been recommended. No anti-dumping case has been initiated against export of basmati rice.

(b) Export of Cotton grey fabric to European Commission:

Year	Quantity (in million kg.)	Value (in Rs. crores)
1996	46.50	696.28
1997	44.38	699.09

(c) The Anti-dumping duty, if imposed, may have adverse effect on Indian exports. The Government has taken the matter up with the European Commission authorities through the Embassy of India at Brussels, while the Cotton Textiles Export Promotion Council (TEXPROCIL) is depending the case on behalf of the exporters of cotton textiles.

#### Stowing Excise Duty

542. SHR KANTILAL BHURIA : Will the Minister of COAL be pleased to state:

(a) whether the coal companies run by the Central

Government are required to pay stowing Excise Duty at the rate of Rs. 3.50 per tonne to the State Government for extraction of coal in Madhya Pradesh;

(b) if so, whether the amount under the above head is deposited with the Controller of coal, Calcutta for implementation of welfare programme;

(c) whether the said amount is being provided to States properly for the purpose;

(d) if so, the amount provided to each State during the last three years; and

(e) if not, the reasons for not providing the above amount to the States?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) and (b) An excise duty is levied and collected by the Coal Companies and deposited with the Coal Controller on all coal raised and despatched and on all coke manufactured and despatched from the collieries in India under the Coal Mines (Conservation and Development) Act, 1974. The present rate is Rs. 4.25 per tonne for coking coal and Rs. 3.50 per tonne for non-coking coal. No excise duty is required to be paid to the State Government for extraction of coal.

(c) In accordance with the provisions of Section 9 of the Coal Mines (Conservation & Development) Act, 1974 the duty of excise levied and collected is to be disbursed by the Central Government to the owners, agents or managers of coal mines or to any other person for one or more of the following purposes; namely:

- (i) Conservation of coal and development of coal mines;
- (ii) grant of stowing materials and other assistance for stowing operations;
- (iii) execution of stowing and other operations for the safety in coal mines or conservation of coal;
- (iv) prosecution of research work connected with conservation and utilisation of coal; and
- (v) any other purpose connected with the conservation of coal or development of coal mines, or transportation, distribution or utilisation of coal.

(d) to (e) Do not arise, in view of 'c' above.

#### Tax Relief

543. SHRI AMAR PAL SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to give tax relief to encourage the entrepreneurs who are running their industries on private power production;